GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3092 ANSWERED ON:19.08.2011 DCI ON BLACK MONEY Majhi Shri Pradeep Kumar;Nagorao Shri Dudhgaonkar Ganeshrao;Patel Shri Kishanbhai Vestabhai;Patil Shri C. R.

Will the Minister of FINANCE be pleased to state:

(a) whether the Directorate of Criminal Investigation (DCI) has been set up to deal with issues relating to tax crimes and trace black money;

(b) if so. the details and jurisdiction thereof;

(c) whetlier the Government proposes to hire specially trained officials to probe cases of black money;

(d) if so, the details thereof alongwith the criteria fixed for their selection;

(e) whether appointment of such officials is duplication of work being undertaken by newly set up DCl;

(f) if so. the reaction of the Government thereto; and

(g) the time by which the newly created Directorate is likely to become operational?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): The Government has set up the Directorate of Income Tax (Criminal Investigation) in the Central Board of Direct Taxes (CBDT).

(b): The Directorate of Income Tax (Criminal Investigation) is mandated to perform functions in respect of criminal matters having any financial implication punishable as an offence under any direct tax law.

The powers conferred upon the Directorate of Income Tax (Criminal investigation), inter alia are the following:

(1) To seek and collect information about persons and transactions suspected to be involved in criminal activities having crossborder, inter-state or international ramifications, that pose a threat to national security and are punishable under the direct tax laws;

(2) To investigate the source and use of funds involved in such criminal activities;